

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.)

No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014  
in CRLA No. 361/1992 passed by the High Court Of Judicature at  
Allahabad)

MUJAMMIL &amp; ANR.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(with appln. (s) for bail and impleadment and permission to file  
additional documents and office report)

Date : 23/11/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE  
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Salman Khurshid, Sr. Adv.  
Mr. Imtiaz Ahmed, Adv.  
Mrs. Nagma Imtiaz, Adv.  
Ms. Amra Moosavi, Adv.  
Ms. Afreen Khan, Adv.  
Ms. Sarah Kirmani, Adv.  
For M/s. Equity Lex Associates

For Respondent(s)

Mr. Irshad Ahmad, AAG  
Mr. Vaibhav Yadav, Adv.  
Mr. Abhish Kumar, AOR

UPON hearing the counsel the Court made the following  
O R D E R

List on a non-miscellaneous day after three weeks.

Signature Not Verified

Digitally signed by

(R.NATARAJAN)

(SNEH LATA SHARMA)

Gulshan Kumar Arora

Date: 2015.11.26

16:47:13 IST

Court Master

Court Master

Reason: